

BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN ZONE
BENCH, PUNE

Misc. Application No. 06/2024(WZ)

In

Original Application No. 131/2017 (WZ)

And

Execution Application No. 04/2024(WZ)

Prashant Dattatray Patil

.... Applicant

Vs

State of Maharashtra & Ors.

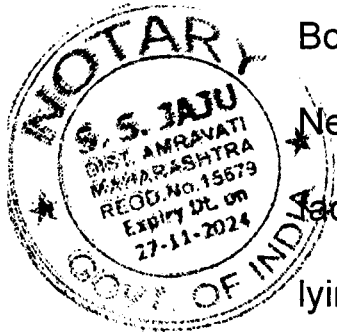
.... Respondents

N.R.S. No. 11/8179/2024


AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT No. 2.

I, Sanjay Deorao Patil aged about 56 years, occupation-
service, as the Regional Officer, Maharashtra Pollution Control
Board at Amravati having my office at Sahkar Surbhi Bapat Wadi,
Near Vivekanand Colony, Amravati. I am well conversant with the
facts and circumstances of the case as well as the record of the case
lying in my office, I am filing this Affidavit only with a limited purpose
of bringing on record true facts of the case as under: -

1. I say and submit that pursuant to this Hon'ble Tribunal passed an order in the matter O.A. No. 400/2017 dtd. 23/07/2020, the CPCB has framed Guidelines for control of pollution and enforcement of environmental norms at individual establishments in the area / cluster of restaurants / hotels / motels / banquets etc. and circulated to all states / UTs on 19/03/2020. I say and submit that the Hon'ble Tribunal has also passed an order in Execution application no. 05/2021 (WZ) in O.A. No. 94/2019 (WZ) Deepak Rambhau Gawande Vs. The



NOTARY


SWAPNIL S. JAJU
NOTARY ADVOCATE
Amravati (M.S.) India
9420013674

Commissioner, Akola Municipal Corporation and others in respect of the implementation of the CPCB Guidelines.

2. I say and submit that the following marriage halls have failed to obtain consent under the provisions of Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 as well as failed to comply with Guidelines issued by CPCB dated 19.03.2020, therefore the Respondent Board had issued show cause notice as follows :-

Sr. No.	Name of the Marriage Hall	Show cause notice dated.
1	M/s. Bhatrumandal, 40 Bigha, Malkapur, Dist. Buldhana,	04.01.2022
2	M/s. The Lions Club Hall, Telephone Colony, Malkapur, Dist-Buldhana	05.01.2022
3	M/s Shivaji Mangal Karyalaya, Telephone Colony, Malkapur, Dist. Buldhana	05.01.2022

The aforesaid marriage halls neither replied to the show cause notice nor taken steps to comply with MPCB norms as well as CPCB Guidelines. Copies of show cause notice date 04/01/2022 & 05/01/2022 are enclosed and marked as an **Annexure I.**

Therefore, considering continuous non-compliances by the respondents no. 5 to 7 above, the Respondent Board had issued Closure Directions u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s. Bhatrumandal, 40 Bigha, Malkapur, Dist. Buldhana, vide letter dtd. 31/10/2022, M/s. The Lions Club Hall, Telephone Colony, Malkapur, Dist. Buldhana vide letter dtd. 20/06/2022 , and M/s. Shivaji Mangal Karyalaya, Telephone Colony, Malkapur, Dist.

Buldhana vide letter dtd. 20/06/2022. Copies of Closure Directions issued to above marriage halls dated 31.10.2022 and 20.6.2022 respectively are enclosed and marked as an **Annexure II.**

3. I say and submit that in compliance with the order passed by Hon'ble NGT dtd. 02/05/2023, the joint committee constituted, consisting of Additional Superintendent of Police, Buldhana, Chief Officer, Municipal Council, Buldhana and Sub Regional Officer, Maharashtra Pollution Control Board, Akola have visited the said marriage halls on 17/05/2023 & submitted Joint Committee report before this Hon'ble Tribunal on 18/05/2023.

It has been observed during the visit of the Joint Committee that despite the Closure Direction issued by the Board, the aforesaid marriage halls (Respondent no. 5 to 7) have failed to close its operation & are being operated by using other alternative sources such as inverter / Gen set and water supply by tankers / borewell.

4. I say and submit that in view of the above non-compliance as well as in compliance of the order passed by Hon'ble NGT dtd. 24/05/2023, the Environmental Damage Compensation has been calculated for violation period i.e from 04/01/2022 to 08/08/2023 which comes 582 days & EDC is Rs. 45,46,875/- for the above 3 marriage halls. However, Respondents 5 to 7 have filed objections to the EDC calculated by the Board.

Therefore, in compliance of order passed by Hon'ble NGT dtd. 11/08/2023, the respondent Board has revised and



SWAPNIL S. JAJU
NOTARY ADVOCATE
Amravati (M.S.) India
Regd. No. 15679

recalculate the Environmental Damage Compensation w.e.f 04/01/2022 to 17/05/2023 i.e for 499 days which is Rs. 38,98,438/- for each marriage hall. (Resp. No 5 to 7)

Accordingly, the Respondent Board has communicated and instructed Respondent no. 5 to 7 to deposit Environmental Damage Compensation Rs. 38,98,438/- immediately, in the account of the Maharashtra Pollution Control Board, Mumbai vide letter dated 18.10.2023.

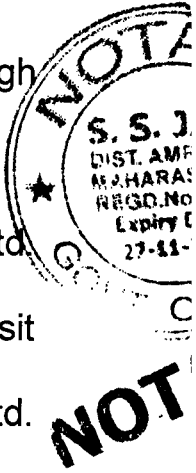
5. I say and submit that in the meantime the Respondent no. 5 to 7 have filed Writ Petition No. 929/2024 being aggrieved by the impugned communication dtd. 18/10/2023 before Hon'ble High Court, Nagpur Bench, Nagpur.

The Hon'ble High Court has passed an order dtd. 12/02/2024 whereby directed the said marriage halls to deposit Rs. 5 lacs within 4 weeks and stayed the communication dtd. 18/10/2023 till next date. In compliance of the Hon'ble High Court order dtd. 12/02/2024, the respondents have deposited Rs. 5.0 lac deposit with the Hon'ble High Court, Nagpur Bench, Nagpur which was confirmed by Assistant Registrar, Hon'ble High Court, Nagpur Bench, Nagpur vide letter dtd. 05/03/2024.

6. I say and submit that the compliance /status in respect of the actions initiated by the Respondent Board are summarized as follows :-

a) M/s. Bhatrumandal, Chalisbigha, Malkapur, Dist. Buldhana (Respondent No 5) :-

- i) M/s. Bhatrumandal, Chalisbigha, Malkapur, Dist. Buldhana has complied with the CPCB



Mechanism/Guidelines for Control of Pollution and Enforcement of Environmental Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc of Sept 2020. Therefore, the Respondent Board has issued conditional restart Direction u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s. Bhatrumandal, Chalisbigha, Malkapur, Dist. Buldhana vide letter dtd. 05.10.2023.

- ii) M/s. Bhatrumandal, Chalisbigha, Malkapur, Dist. Buldhana has obtained consent to establish & operate to vide letter dtd. 24.11.2023 which is valid upto 31.05.2026. A copy of said consent to establish/operate is enclosed herewith as

Annexure-III

- b) **M/s. Lions Clubs Hall, Telephone Colony, Malkapur, Dist. Buldhana (Respondent No 6) :-**


I say and submit that, Respondent no 6 M/s. Lions Clubs Hall, Telephone Colony, Malkapur, Dist. Buldhana has not complied with the CPCB Mechanism/Guidelines, therefore Respondent Board had issued Closure Direction u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 & u/s 31 A of the Air (Prevention and Control of Pollution) Act, 1981 vide letter dtd.20.06.2022.

The Board officials visited the said marriage hall on 24/07/2024. During the visit there was no function in the hall. The Electricity Supply of the said marriage hall has been disconnected by MSEDCL.

c) **M/s. Shivaji Mangal karyalay, Malkapur, Dist. Buldhana.**

i) M/s. Shivaji Mangal karyalay, Malkapur, Dist. Buldhana has complied with the CPCB Mechanism/Guidelines for Control of Pollution and Enforcement of Environmental Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc of Sept 2020. Therefore the Respondent Board has issued conditional restart direction to the respondent no. 7, M/s. Shivaji Mangal Karyalaya, Telephone Colony, Malkapur, Dist. Buldhana vide letter dtd. 24/05/2024. The said marriage hall has obtained consent to operate vide letter dtd. 20/06/2024 which is valid up to 31/07/2025. A copy of the said consent to establish / operate is enclosed and marked as an **Annexure-IV**

7. I say and submit that in compliance with the order passed by Hon'ble NGT dtd. 10/05/2024, the officers of Maharashtra Pollution Control Board visited the site of respondent no. 7, M/s. Shivaji Mangal Karyalaya, Telephone Colony, Malkapur, Dist. Buldhana on 15/05/2024 and observed that the said marriage hall has been closed however, the marriage hall is


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operated by using other alternative sources such as inverter / Genset and water supply by tankers/ borewell.

8. I say and submit that since Hon'ble NGT raised query that the respondent no. 7 continued to operate despite closure order, why EDC has not been calculated. Further the Hon'ble NGT has directed to file a clear affidavit stating therein the period of violation & the calculation of EDC beyond the period for which the matter is already under consideration before the Hon'ble High Court with respect to respondent no.7. In compliance with the said order passed by this Hon'ble Tribunal dtd. 05/08/2024, the Environmental Damage Compensation has been calculated beyond the period i.e. the date of order passed by Hon'ble NGT dtd. 11/08/2023 for which the matter is already under consideration before the Hon'ble High Court, Nagpur Bench Nagpur. Accordingly, the Environmental Damage Compensation is calculated from the date of order passed by Hon'ble NGT dtd. 11/08/2023 upto 20/06/2024, which is the date of grant of consent to Establish/Operate i.e for 314 days & EDC is Rs. 24,53,125/-A copy of order passed by Hon'ble NGT dtd. 11/08/2023 is enclosed and marked as an **Annexure-V**. A copy of detail note on the assessment of Environmental Damage Compensation is enclosed and marked as **Annexure-VI**.

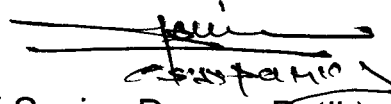
9. The Environmental Damage Compensation with respect to respondent no. 5, M/s. Bhatrumandal, Chalis Bigha, Malkapur, Dist. Buldhana is also calculated beyond the period i.e. the


date of order passed by Hon'ble NGT dtd. 11/08/2023 upto 24/11/2023, which is the date of grant of consent to Establish/Operate for 104 days amounts to Rs. 8,12,500/-. The copy of the assessment of Environmental Damage Compensation is enclosed and marked as **Annexure-VII**.

10. The Chief Officer, Municipal Council, Malkapur, Dist. Buldhana communicated with the Sub-Regional Officer, Maharashtra Pollution Control Board, Akola vide letter dtd. 20/12/2023 that the function hall earlier used by M/s. Lions Club has been handed over to the Municipal Council, Malkapur, Dist. Buldhana & presently the hall is in possession of the Municipal Council, Malkapur, Dist. Buldhana. The copy of letter issued by Chief Officer, Malkapur, Dist. Buldhana is enclosed as **Annexure-VIII**.

Solemnly affirmed th.....day ofSeptember 2024.

For and on behalf of
Maharashtra Pollution Control Board


(Sanjay Deorao Patil)
Regional Officer, Amravati.


SWAPNIL S. JAJU
NOTARY ADVOCATE
Amravati (M.S.) India
No. 15670

VERIFICATION

I Sanjay Deorao Patil, Age 56 years, Occupation-Service, working as Regional Officer of the Maharashtra Pollution Control Board having my office at "Sahakar Surabhi" Bapatwadi, Near Vivekanand Colony, Amravati, do hereby verify and state on solemn affirmation that contents of the paragraphs no. 1 and 2 are true and correct to the best of my knowledge, and record and information available with the board office.

Date 11/09/2024..

Place Amravati.

Respondent No. 2

Mr. Sanjay Deorao Patil

Regional Officer, Amravati.

Maharashtra Pollution Control Board

NOTARY
S. S. JAJU
NOTARY

I do swear in the name
solemnly affirm
that, This is my name and signature
marked and that the Contents of my
affidavit are true and correct.

Signature of deponent: After Attestation:

SWAPNIL S. JAJU
NOTARY ADVOCATE
Amravati (M.S.) India
Regd. No. 15679

ATTESTED THE SIGNATURE OF THE
EXECUTANT AND NOT RESPONSIBLE
FOR THE CONTENTS OF THIS DOCUMENT.
N.R.S. No. 1179 Date 11/09/2024

NOTARY
S. S. JAJU
DIST. AMRAVATI
MAHARASHTRA
REGO. No. 15679
Expiry Dt. on
27-11-2024
INDIA

NOTARY

NOTARY CANCELLED
NOTARY CANCELLED
NOTARY CANCELLED
NOTARY CANCELLED

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office Amravati

Tel. No. (0721)-2563593/94

fax : (0721) -2563597

e-mail : roamravati@mpcb.gov.inSahkar Surbhi Bapat Wadi, Near
Vivekanand Colony, Amravati.
Pin-444601.

No : MPCB/SCN/2112210007

Date :-04/01/2022.

To,
M/s Bhatrumandal
40 Bhiga, Malkapur
Tal.-Malkapur, Dist.-Buldana.

Sub: - Show cause notice for not obtaining Consent under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

- Ref:** -1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc prepared by Central Pollution Control Board.
4) Directions u/s 33 A of the Water (P and CP) Act, 1974, u/s 31 A of the Air (P and CP) Act, 1981 r/w Solid Waste Management Rules, 2016 and Noise Pollution (Regulation and Control) Rules, 2000 as amended from time to time issued by MPCB vide letter dtd. MPCB/RO/AMT/112/1200 dtd. 27.07.2017.
5) Board official visit dtd. 12/11/2021

WHEREAS, It is obligatory and mandatory on your part to obtain Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for running your activity at aforesaid location.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

AND WHEREAS, in accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green

Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/Hotels/Motels/ Banquets etc prepared by Central Pollution Control Board.

AND WHEREAS, Board Officials visited your Marriage/function hall on 12/11/2021 observed that:

1. Representative of your Marriage/function hall Shri. Vasant O. Bonde, Secretary reported that your marriage hall is constructed on an area of approximate 19,500 Sq. Ft.
2. Your Marriage/function hall is having kitchen but you have not installed composting facility for prior arrangement of the Solid Waste and fruitful use of resources so that manure or energy may be obtained and utilized suitably.
3. You have not provided Sewage Treatment plant/Effluent Treatment Plant for the treatment of effluent arising from Kitchen and Marriage/function hall activity.
4. You are having Borewell, but you have not obtained NOC from CGWA for the extraction of ground water.
5. The segregated food waste from the solid waste generated in the unit shall be treated in organic waste converted and the treated compost shall be used as manure. During visit it is observed that your Marriage/function hall has not provided such kind of facility. It is mandatory to properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016.
6. Your Marriage/function hall is situated in the vicinity of residential area 40 bigha and Hospital named Astha Hospital.
7. Authority of Marriage/function hall has not applied to obtain Consent to Operate from M.P.C.B. as per the provisions of EP (Act) 1986 and the Rules framed thereunder.
8. Your Marriage/function hall has not adopted rainwater harvesting system for sustainable use of water.

AND WHEREAS, in accordance with Order passed by Hon'ble National Green Tribunal Principal Bench, New Delhi in the matter O.A. No.400/2017 dtd. 04/02/2021 and Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/ Hotels/Motels/ Banquets etc. prepared by CPCB, the hotel industry shall provide adequate sewage treatment arrangements, also it is required to obtain the NOC from CGWA authorities in r/o ground water extraction. It is required to provide air pollution control arrangements in r/o of activities from cooking and kitchen operations by providing proper ducting/hood arrangement and proper exhaust

system and emissions shall be discharged at least 2 meters above the roof of the building. It is required to obtain consent to establish/consent to operate under water (P and CP) Act, 1974 and Air (P and CP) Act, 1981. It is required to properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016. As per the clause 3(8) of the Solid Waste Management Rules, 2016, marriage halls generating waste of more than 100 kg/Day falls under the category of "Bulk Waste Generator" & should ensure compliance with the provision of the Rules.

AND WHEREAS, from the records it is observed that you are operating your hotel/function hall without obtaining consent from the Board, thus violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

In view of above, you are hereby directed to show cause as to why stringent action shall not be taken against your Marriage/function hall for above lapses under the provisions of the Water (P and C.P.) Act, 1974 Air (P and C.P.) Act, 1981. Your reply, if any, shall reach this office within **15 days** positively else further legal action may be initiated against your hotel/function hall please, note.

**FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD**


(Sanjay D. Patil)

I/c Regional Officer, Amravati

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

Copy to :-

Sub-Regional Officer, MPCB, Akola.

It is instructed to ensure the reply from representative of Marriage/function hall within stipulated time and submit the compliance report accordingly.

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office Amravati

Tel. No. (0721)-2563593/94

fax : (0721) -2563597

e-mail : roamravati@mpcb.gov.in

Sahkar Surbhi Bapat Wadi, Near

Vivekanand Colony, Amravati.

Pin-444601.

No : MPCB/SCN/2112210008

Date :-05/01/2022.

To,
M/s Shivaji Mangal Karyalay
(Shri Chhatrapati Shivaji Pratishthan)
Telephone Colony, Malkapur,
Tal.-Malkapur, Dist.-Buldana.

Sub: - Show cause notice for not obtaining Consent under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

- Ref:** -1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
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 3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc prepared by Central Pollution Control Board.
 4) Directions u/s 33 A of the Water (P and CP) Act, 1974, u/s 31 A of the Air (P and CP) Act, 1981 r/w Solid Waste Management Rules, 2016 and Noise Pollution (Regulation and Control) Rules, 2000 as amended from time to time issued by MPCB vide letter dtd. MPCB/RO/AMT/112/1200 dtd. 27.07.2017.
 5) Board official visit dtd. 12/11/2021

WHEREAS, It is obligatory and mandatory on your part to obtain Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for running your activity at aforesaid location.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

AND WHEREAS, in accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green

Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/Hotels/Motels/ Banquets etc prepared by Central Pollution Control Board.

AND WHEREAS, Board Officials visited your Marriage/function hall on 12/11/2021 observed that:

1. Representative of your Marriage/function hall Shri. Nivrutti Kadu reported that your marriage hall and Lawn both are operated by Shri. Chhatrapati Shivaji Pratishthan.
2. It is further reported that marriage hall is constructed on an area of approximate 8500 Sq. Ft. and Marriage Lawn is established on an area of approximate 1750 Sq. Ft.
3. Your Marriage/function hall is having kitchen but you have not provided proper ducting/hood arrangement and proper exhaust system.
4. You have not installed composting facility for prior arrangement of the Solid Waste and fruitful use of resources so that manure or energy may be obtained and utilized suitably.
5. You have not provided Sewage Treatment plant/Effluent Treatment Plant for the treatment of effluent arising from Kitchen and Marriage/function hall activity.
6. You are having Borewell, but you have not obtained NOC from CGWA for the extraction of ground water.
7. The segregated food waste from the solid waste generated in the unit shall be treated in organic waste converted and the treated compost shall be used as manure. During visit it is observed that your Marriage/function hall has not provided such kind of facility. It is mandatory to properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016.
8. Your Marriage/function hall is situated in the vicinity of residential area Telephone Colony.
9. Authority of Marriage/function hall has not applied to obtain Consent to Operate from M.P.C.B. as per the provisions of EP (Act) 1986 and the Rules framed thereunder.
10. Your Marriage/function hall has not adopted rainwater harvesting system for sustainable use of water.

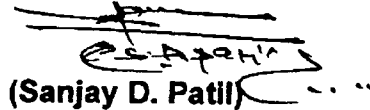
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shall provide adequate sewage treatment arrangements, also it is required to obtain the NOC from CGWA authorities in r/o ground water extraction. It is required to provide air pollution control arrangements in r/o of activities from cooking and kitchen operations by providing proper ducting/hood arrangement and proper exhaust system and emissions shall be discharged at least 2 meters above the roof of the building. It is required to obtain consent to establish/consent to operate under water (P and CP) Act, 1974 and Air (P and CP) Act, 1981. It is required to properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016. As per the clause 3(8) of the Solid Waste Management Rules, 2016, marriage halls generating waste of more than 100 kg/Day falls under the category of "Bulk Waste Generator" & should ensure compliance with the provision of the Rules.

AND WHEREAS, from the records it is observed that you are operating your Marriage/function hall without obtaining consent from the Board, thus violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

In view of above, you are hereby directed to show cause as to why stringent action shall not be taken against your Marriage/function hall for above lapses under the provisions of the Water (P and C.P.) Act, 1974 Air (P and C.P.) Act, 1981. Your reply, if any, shall reach this office within **15 days** positively else further legal action may be initiated against your hotel/function hall please, note.

**FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD**


(Sanjay D. Patil)

I/c Regional Officer, Amravati

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

Copy to :-

Sub-Regional Officer, MPCB, Akola.

It is instructed to ensure the reply from representative of Marriage/function hall within stipulated time and submit the compliance report accordingly.

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office Amravati

Tel. No. (0721)-2563593/94

fax : (0721) -2563597

e-mail : roamravati@mpcb.gov.in

Sahkar Surbhi Bapat Wadi, Near

Vivekanand Colony, Amravati.

Pin-444601.

No : MPCB/SCN/2112210009**Date :-05/01/2022.**

To,
M/s Lions Club Hall
Telephone Colony, Malkapur,
Tal.-Malkapur, Dist.-Buldana.

Sub: - Show cause notice for not obtaining Consent under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

- Ref:** -1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
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 5) Board official visit dtd. 12/11/2021

WHEREAS, It is obligatory and mandatory on your part to obtain Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for running your activity at aforesaid location.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

AND WHEREAS, in accordance with order passed by Hon'ble National Green Tribunal, in the matter of Original Application no. 400/2017 titled as Westend Green

Farms Society V/s Union of India and ors. directed CPCB to develop Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/Hotels/Motels/ Banquets etc prepared by Central Pollution Control Board.

AND WHEREAS, Board Officials visited your Marriage/function hall on 12/11/2021 observed that:

1. Representative of your Marriage/function hall Shri.Vijay Singh Khadka reported that your Marriage Hall is closed since two and half years due to COVID-19 Pandemic.
2. It is further reported that during functions your staff prepare food at open premises of the marriage hall.
3. Your Marriage/function hall has not provided kitchen with proper ducting/hood arrangement and proper exhaust system.
4. You have not installed composting facility for prior arrangement of the Solid Waste and fruitful use of resources so that manure or energy may be obtained and utilized suitably.
5. You have not provided Sewage Treatment plant/Effluent Treatment Plant for the treatment of effluent arising from Kitchen and Marriage/function hall activity.
6. You are having Borewell, but you have not obtained NOC from CGWA for the extraction of ground water.
7. The segregated food waste from the solid waste generated in the unit shall be treated in organic waste converted and the treated compost shall be used as manure. During visit it is observed that your Marriage/function hall has not provided such kind of facility. It is mandatory to properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016.
8. Your Marriage/function hall is situated in the vicinity of residential area Telephone Colony and Ganesh Nagar.
9. Authority of Marriage/function hall has not applied to obtain Consent to Operate from M.P.C.B. as per the provisions of EP (Act) 1986 and the Rules framed thereunder.
10. Your Marriage/function hall has not adopted rainwater harvesting system for sustainable use of water.

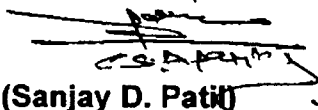
AND WHEREAS, in accordance with Order passed by Hon'ble National Green Tribunal Principal Bench, New Delhi in the matter O.A. No.400/2017 dtd. 04/02/2021 and Mechanism /Guidelines for control of pollution and enforcement of Environment Norms at Individual Establishments and the Area/ Cluster of Restaurants/ Hotels/Motels/ Banquets etc. prepared by CPCB, the hotel industry shall provide adequate sewage treatment arrangements, also it is required to obtain

the NOC from CGWA authorities in r/o ground water extraction. It is required to provide air pollution control arrangements in r/o of activities from cooking and kitchen operations by providing proper ducting/hood arrangement and proper exhaust system and emissions shall be discharged at least 2 meters above the roof of the building. It is required to obtain consent to establish/consent to operate under water (P and CP) Act, 1974 and Air (P and CP) Act, 1981. It is required to properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016. As per the clause 3(8) of the Solid Waste Management Rules, 2016, marriage halls generating waste of more than 100 kg/Day falls under the category of "Bulk Waste Generator" & should ensure compliance with the provision of the Rules.

AND WHEREAS, from the records it is observed that you are operating your Marriage/function hall without obtaining consent from the Board, thus violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

In view of above, you are hereby directed to show cause as to why stringent action shall not be taken against your Marriage/function hall for above lapses under the provisions of the Water (P and C.P.) Act, 1974 Air (P and C.P.) Act, 1981. Your reply, if any, shall reach this office within **15 days** positively else further legal action may be initiated against your hotel/function hall please, note.

**FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD**


(Sanjay D. Patil)

I/c Regional Officer, Amravati

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (APC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

Copy to :-

Sub-Regional Officer, MPCB, Akola.

It is instructed to ensure the reply from representative of Marriage/function hall within stipulated time and submit the compliance report accordingly.

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MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE- AMRAVATI

Ph. No: (0721) 2563593
 Fax : (0721) 2563597
 Email:roamravati@mpcb.gov.in



Sahkar Surbhi"
 Bapatwadi, Near Vivekanand
 Colony, Amravati- 444606
 "Your service is our duty"

No. MPCB/CD/ 2210310001

Dtd. 31/10/2022

To,
 ✓ M/s Bhatrumandal
 40 Bhiga, Malkapur
 Tal.-Malkapur, Dist.-Buldana.

Sub: - Closure Direction under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:** -1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
 2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
 3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc prepared by Central Pollution Control Board.
 4) Directions u/s 33 A of the Water (P and CP) Act,1974, u/s 31 A of the Air (P and CP) Act,1981 r/w Solid Waste Management Rules,2016 and Noise Pollution (Regulation and Control) Rules, 2000 as amended from time to time issued by MPCB vide letter dtd. MPCB/RO/AMT/112/1200 dtd.27.07.2017.
 5) Board official visit dtd. 12/11/2021.
 6) Show Cause Notice vide letter no. MPCB/SCN/2112210007, dtd. 04/01/2022.
 7) Board Officials visit dtd. 10/02/2022.
 8) Legal action submitted by Sub-Regional Office, Akola on 11/02/2022.
 9) Approval for issuance of Closure Directions received from Hon'ble Member Secretary, M.P.C.B, through legal module on 20/09/2022.

WHEREAS, the Maharashtra Pollution Control Board grants Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016, and it is mandatory on your part to comply the consent conditions scrupulously and provide adequate pollution control systems to achieve prescribed standards.

AND WHEREAS, It is obligatory and mandatory on your part to obtain Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for running your activity at aforesaid location. But till date you have not applied to obtain Consent to Operate at M.P.C.Board.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB)vide above cited ref. no. 1.

148

AND WHEREAS, Board Officials visited your Marriage/function hall on 12/11/2021 observed non compliances. Hence, this office has issued Show Cause Notice to your Marriage/function hall vide letter cited at ref. no. 6.

AND WHEREAS, officials from SRO Akola again visited your Marriage/function hall on 10/02/2022 and observed non-compliances such as the marriage hall authority has not obtained NOC from CGWA for the extraction of ground water. Rain water harvesting system not provided. The ETP/STP is not provided for the treatment of effluent arising from marriage hall activities. Waste segregation facility is not provided. Tree plantation found inadequate. Hence, this office has submitted detail proposal through legal module at M.P.C.B., H.Q., Mumbai. Accordingly, this office has received the approval from Hon'ble Member Secretary, M.P.C.B. to issue Closure Directions to your Marriage/function hall.

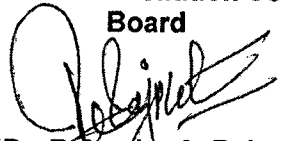
AND WHEREAS, above non compliances shows your negligent attitude towards implementation of Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. prepared by Central Pollution Control Board, Environmental Laws and negligence towards the control of pollution and Environment Protection and you are knowingly & willingly causing the damages to the Environment in the nearby area.

AND WHEREAS, you have violated the provision of Water (P & CP) Act, 1974 & Air (P & CP) Act, 1981.

NOW THEREFORE, in exercise of power conferred upon me under Section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 I, **Regional officer** hereby direct you to close down your manufacturing activity forthwith. The competent authorities are directed to disconnect electricity & water supply of your marriage and function hall.

This is issued with the approval of Competent Authority.

**For & behalf of the
Maharashtra Pollution Control
Board**


**(Dr. Rajendra A. Rajput)
Regional Officer**

Copy submitted for information to:-

The Member Secretary, M.P.C. Board, Mumbai.

Copy submitted to:-

1. Principal Scientific Officer (PSO), M.P.C. Board, Mumbai.
2. Law Officer (P & L Divn), M.P.C. Board, Mumbai.

Copy f.w.c. to :-

1. **Executive Engineer, (O & M), MSED Co. Ltd, Malkapur.**
- They are directed to disconnect the electric supply of **M/s Bhatrumandal 40 Bhiga, Malkapur, Tal.-Malkapur, Dist.-Buldana** immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

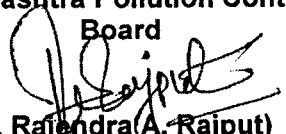
Copy f.w.c. to :-

2. Nagar Parishad Malkapur, Dist.-Buldana.

- They are directed to disconnect the Water supply of *M/s Bhatrumandal 40 Bhiga, Malkapur, Tal.-Malkapur, Dist.-Buldana* immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy to: - Sub-Regional Officer Akola: He is directed to serve these directions to the industry and concerned authorities as above and keep the follow up and ensure the compliance.

For & behalf of the
Maharashtra Pollution Control
Board


(Dr. Rajendra A. Rajput)
Regional Officer

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE- AMRAVATI

Ph. No: (0721) 2563593
 Fax : (0721) 2563597
 Email:roamravati@mpcb.gov.in



Sahkar Surbhi"
 Bapatwadi, Near Vivekanand
 Colony, Amravati- 444606

"Your service is our duty"

No. MPCB/CD/2206170002

Dtd. 20/06/2022

To,
 M/s. Lions Club Hall
 Telephone Colony, Malkapur,
 Tal.-Malkapur, Dist.-Buldana.

Sub: - Closure Direction under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:** - 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
 2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
 3) Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. prepared by Central Pollution Control Board.
 4) Directions u/s 33 A of the Water (P and CP) Act, 1974, u/s 31 A of the Air (P and CP) Act, 1981 r/w Solid Waste Management Rules, 2016 and Noise Pollution (Regulation and Control) Rules, 2000 as amended from time to time issued by MPCB vide letter dtd. MPCB/RO/AMT/112/1200 dtd.27.07.2017.
 5) Board official visit dtd. 12/11/2021.
 6) Show Cause Notice issued vide letter no. MPCB/SCN/2112210009 dtd. 05/01/2022.
 7) Reply submitted by you on 27/01/2022.
 8) Visit of Board officials on 10/02/2022.
 9) Verification report submitted by Sub-Regional Officer Akola w.r.t. SCN issued and reply submitted by you through legal action on 24/02/2022.
 10) Approval for issuance of Closure Directions received from competent authorities, M.P.C.B, H.Q. Mumbai through legal module on 06/06/2022.

WHEREAS, the Maharashtra Pollution Control Board grants Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016, and it is mandatory on your part to comply the consent conditions scrupulously and provide adequate pollution control systems to achieve prescribed standards.

AND WHEREAS, It is obligatory and mandatory on your part to obtain Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for running your activity at aforesaid location. But till date you have not applied to obtain Consent to Operate at M.P.C.Board.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an

Order no. 4 that SPCB shall seal the units those are in operation without obtaining consent from State Pollution Control Board (SPCB) vide above cited ref. no. 1.

AND WHEREAS, Board Officials visited your Marriage/function hall on 12/11/2021 observed non compliances. Hence, this office has issued Show Cause Notice to your Marriage/function hall vide letter cited at ref. no. 6. You have submitted your reply vide letter cited at ref. no. 7 which is not technically satisfactory.

AND WHEREAS, officials from SRO Akola again visited your Marriage/function hall on 10/02/2022 and observed non-compliances such as you have not obtained NOC from CGWA for ground water extraction You have not provided ETP for the treatment of effluent arising from your Marriage/function hall activities. You have not taken any step for rainwater harvesting. You have not provided designated kitchen. You have not provided Air pollution control systems. You have not provided waste segregation facility, organic waste converter and you have not developed green belt.

AND WHEREAS, in accordance with above Non-Compliances this office has submitted detail proposal through legal module at M.P.C.B., H.Q., Mumbai. Accordingly, this office has received the approval from competent authorities from M.P.C.B., H.Q., Mumbai to issue Closure Directions to your Marriage/function hall.

AND WHEREAS, above non compliances shows your negligent attitude towards implementation of Mechanism / Guidelines for control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area/Cluster of Restaurants/Hotels/Motels/Banquets etc. prepared by Central Pollution Control Board, Environmental Laws and negligence towards the control of pollution and Environment Protection and you are knowingly & willingly causing the damages to the Environment in the nearby area.

AND WHEREAS, you have violated the provision of Water (P & CP) Act, 1974 & Air (P & CP) Act, 1981.

NOW THEREFORE, in exercise of power conferred upon me under Section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 I, Regional officer hereby direct you to close down your manufacturing activity forthwith. The competent authorities are directed to disconnect electricity & water supply of your marriage and function hall.

This is issued with the approval of Competent Authority.

For & behalf of the
Maharashtra Pollution Control
Board


(Dr. Rajendra A. Rajput)
Regional Officer

Copy submitted for information to:-
The Member Secretary, M.P.C. Board, Mumbai.

Copy submitted to:-
1. Principal Scientific Officer (PSO), M.P.C. Board, Mumbai.
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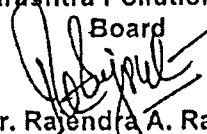
1. Executive Engineer, (O & M), MSED Co. Ltd, Malkapur.
- They are directed to disconnect the electric supply of M/s Lions Club Hall, Telephone Colony, Malkapur, Tal.-Malkapur, Dist.-Buldana immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy f.w.c. to :-

2. Nagar Parishad Malkapur, Dist.-Buldana.
- They are directed to disconnect the Water supply of M/s Lions Club Hall, Telephone Colony, Malkapur, Tal.-Malkapur, Dist.-Buldana immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy to: - Sub-Regional Officer Akola: He is directed to serve these directions to the industry and concerned authorities as above and keep the follow up and ensure the compliance.

For & behalf of the
Maharashtra Pollution Control
Board


(Dr. Rajendra A. Rajput)
Regional Officer

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE- AMRAVATI

Ph. No: (0721) 2563593
 Fax : (0721) 2563597
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Sahkar Surbhi"
 Bapatwadi, Near Vivekanand
 Colony, Amravati- 444606
 "Your service is our duty"

No. MPCB/CD/2206170003

Dtd. 20/06/2022

To,
 M/s. Shivaji Mangal Karyalay
 (Shri Chhatrapati Shivaji Pratishtan)
 Telephone Colony, Malkapur,
 Tal.-Malkapur, Dist.-Buldana.

Sub: - Closure Direction under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:** - 1) Order passed by Hon'ble NGT dtd. 08/05/2013 in the original application no. 37/2013 filed by Wassan Singh Vs State of Punjab.
 2) Orders passed by Hon'ble NGT in the original application no 400/2017 titled as Westend Green Farms Society Vs Union of India & Ors.
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 4) Directions u/s 33 A of the Water (P and CP) Act, 1974, u/s 31 A of the Air (P and CP) Act, 1981 r/w Solid Waste Management Rules, 2016 and Noise Pollution (Regulation and Control) Rules, 2000 as amended from time to time issued by MPCB vide letter dtd. MPCB/RO/AMT/112/1200 dtd. 27.07.2017.
 5) Board official visit dtd. 12/11/2021.
 6) Show Cause Notice issued vide letter no. MPCB/SCN/2112210008 dtd. 05/01/2022.
 8) Visit of Board officials on 10/02/2022.
 9) Verification report submitted by Sub-Regional Officer Akola w.r.t. SCN issued through legal action on 24/02/2022.
 10) Approval for issuance of Closure Directions received from competent authorities, M.P.C.B, H.Q. Mumbai through legal module on 06/06/2022.

WHEREAS, the Maharashtra Pollution Control Board grants Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016, and it is mandatory on your part to comply the consent conditions scrupulously and provide adequate pollution control systems to achieve prescribed standards.

AND WHEREAS, It is obligatory and mandatory on your part to obtain Consent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 for running your activity at aforesaid location. But till date you have not applied to obtain Consent to Operate at M.P.C.Board.

AND WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi in the Original Application no. 37/2013 filed by Wassan Singh Vs. State of Punjab have passed an

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AND WHEREAS, Board Officials visited your Marriage/function hall on 12/11/2021 observed non compliances. Hence, this office has issued Show Cause Notice to your Marriage/function hall vide letter cited at ref. no. 6.

AND WHEREAS, officials from SRO Akola again visited your Marriage/function hall on 10/02/2022 and observed non-compliances such as you have not obtained NOC from CGWA for ground water extraction. You have not provided ETP for the treatment of effluent arising from your Marriage/function hall activities. You have not taken any step for rainwater harvesting. You have not provided Air pollution control systems to kitchen. You have not provided waste segregation facility, organic waste converter.

AND WHEREAS, in accordance with above Non-Compliances this office has submitted detail proposal through legal module at M.P.C.B., H.Q., Mumbai. Accordingly, this office has received the approval from competent authorities from M.P.C.B., H.Q., Mumbai to issue Closure Directions to your Marriage/function hall.

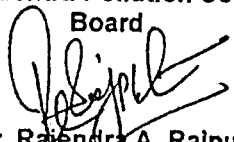
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AND WHEREAS, you have violated the provision of Water (P & CP) Act, 1974 & Air (P & CP) Act, 1981.

NOW THEREFORE, in exercise of power conferred upon me under Section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 I, **Regional officer** hereby direct you to close down your manufacturing activity forthwith. The competent authorities are directed to disconnect electricity & water supply of your marriage and function hall.

This is issued with the approval of Competent Authority.

For & behalf of the
Maharashtra Pollution Control
Board


(Dr. Rajendra A. Rajput)
Regional Officer

Copy submitted for information to:-
The Member Secretary, M.P.C. Board, Mumbai.

Copy submitted to:-
1. Principal Scientific Officer (PSO), M.P.C. Board, Mumbai.
2. Law Officer (P & L Divn), M.P.C. Board, Mumbai.

Copy f.w.c. to :-

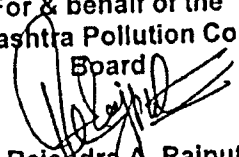
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- They are directed to disconnect the electric supply of M/s. Shivaji Mangal Karyalay (Shri Chhatrapati Shivaji Pratishtan) Telephone Colony, Malkapur, Tal.-Malkapur, Dist.-Buldana immediately and report the compliance to this office with immediate effect. These directions are issued under the provisions of Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Copy f.w.c. to :-

2. Nagar Parishad Malkapur, Dist.-Buldana.
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Copy to: - Sub-Regional Officer Akola: He is directed to serve these directions to the industry and concerned authorities as above and keep the follow up and ensure the compliance.

For & behalf of the
Maharashtra Pollution Control
Board


(Dr. Rajendra A. Rajput)
Regional Officer

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax:
 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdwater@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

ORANGE/S.S.I ()
 No:- Format1.0/JD (WPC)/UAN
 No.0000171485/CO/2311002042

Date: 24/11/2023

To,
 Bhratru Mandal (Kai.V.A.Patil, Mangal Karyalay)
 198,199,Vithal Nagar, Chalis Bhigha,
 MALKAPUR,Buldhana-Buldhana



Sub: Consent to Establish & Operate for Marriage Hall under Orange Category.

Ref: 1. Application for Consent to Operate vide UAN. MPCB-
 CONSENT-0000171485 dtd. 13/10/2023.
 2. Conditional Restart Directions issued by Board vide letter dtd.
 05/10/2023.

Your application No.MPCB-CONSENT-0000171485 Dated 21.05.2023

For: Grant of Consent to Establish & Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to operate is granted for a period up to 31/05/2026
2. The capital investment of the project is Rs.1.69 Crs. (As per C.A Certificate submitted by industry)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Multipurpose Hall for Mangal Karyalaya, Marriage (for 500 nos of person per day)	0	--NA--

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	05	As per Schedule-I	On land for gardening

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	DG Set (62.5 KVA)	1	As per Schedule -II

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Kitchen Waste/ Food Waste	25	Kg/Day	OWC/Compositing	Used as manure

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
					NA

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
11. Project Proponent shall comply with the Boards Circular dtd. 04/03/2021 to implement Guidelines for Control of Pollution in Restaurant/Hotel/ Motels/ Banquets etc.
12. Project Proponent shall comply with CPCB Mechanism/Guidelines for control of pollution and Enforcement of Environment Norms at individual Establishments and the Area/Cluster of Restaurant/Hotel/Motels/Banquets etc.
13. This consent is issued without prejudice to order passed or may be passed by Hon'ble NGT in the Original Application No. O.A. 131/2017 (WZ) or any other matter related to Marriage Hall.



Sangwar

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Signed by: Dr. J. B. Sangwar
Joint Director (WPC)
For and on behalf of
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2023-11-24 15:17:39 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	4500.00	TXN2305002848	21/05/2023	Online Payment
2	99000.00	MPCB-DR-19580	11/06/2023	RTGS
3	85500.00	TXN2310001324	10/10/2023	Online Payment

Copy to:

1. Regional Officer, MPCB, Amravati and Sub-Regional Officer, MPCB, Akola
 - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A] As per your application, you have provided Sewage Treatment Plant of designed capacity 10 CMD for the treatment of 05 CMD of sewage.
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	9.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	00

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/prop osed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard	
1	DG Sets (62.5 KVA)	Acoustic Enclosure	3.00	Diesel 6 Ltr/Hr	1	SO2	6 Kg/Day
2	Kitchen Exhaust	Stack	6.00	- 0 -- NA--	-	SPM/TPM	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (unit)	
Total Particulate Matter	Not to exceed	150 mg/ Nm3

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2O	Rs. 1.0 Lakhs	15 days	Compliance of Consent Conditions	Continuos	31/10/2026

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.

28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year
38. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax:
 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdwater@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

ORANGE/S.S.I (O38)
 No:- Format1.0/JD (WPC)/UAN
 No.0000201524/CO/2406001704

Date: 20/06/2024

To,
 M/s. Shivaji Mangal Karyalay (Shri. Chatrapati Shivraj
 Pratishthan), Birla Layout, Chatrapati Nagar,
 Malkapur, Tal. Malkapur, Dist. Buldhana.



Sub: Consent to Establish & Operate for Marriage Hall under Orange Category

Ref: 1. Application for Consent to Operate vide UAN. MPCB-
 CONSENT-0000201524 dtd. 14/03/2024.
 2. Conditional Restart order issued by Board vide no. MPCB/Restart/
 2405240001 dtd. 24/05/2024.

Your application No.MPCB-CONSENT-0000201524 Dated 05.03.2024

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/07/2025
- The capital investment of the project is Rs.1.6628 Crs. (As per C.A Certificate submitted by industry)
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Mangal Karyalay (Marriage Hall) 500 Person capacity	0	--NA--

(Total plot area- 879.16 Sq. Meters and Built-up Area- 876 Sq. Meters)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	5	As per Schedule-I	On land for gardening

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Kitchen Duct	1	As per Schedule -II

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Kitchen waste/ food waste	25	Kg/M	Composting	Used as manure

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
					NA

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Project Proponent shall comply with the Boards Circular dtd. 04/03/2021 to implement Guidelines for Control of Pollution in Restaurant/Hotel/ Motels/ Banquets etc.
11. Project Proponent shall comply with CPCB Mechanism/Guidelines for control of pollution and Enforcement of Environment Norms at individual Establishments and the Area/Cluster of Restaurant/Hotel/Motels/Banquets etc.
12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
13. Industry shall comply with the Noise Pollution (Regulation and Control) Rules, 2000 and amended thereof.
14. This consent is issued without prejudice to order passed or may be passed by Hon'ble NGT in the Original Application No. O.A. 131/2017 (WZ) or any other matter related to Marriage Hall.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: Dr J. B. Sangewar
Joint Director (WPC)
For and on behalf of
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2024-06-20 10:18:29 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	45000.00	MPCB-DR-25166	14/03/2024	NEFT
2	15000.00	MPCB-DR-25506	26/03/2024	NEFT
3	159452.00	MPCB-DR-25557	27/03/2024	NEFT

Penal fees- Rs. 1,59,452/- including CtoE & CtoO penal charges. Actual penal fees required is Rs.1,11,587/- . Additional consent fees Rs. 45,000/- is considered from balance penal fees.

Copy to:

1. Regional Officer, MPCB, Amravati and Sub-Regional Officer, MPCB, Akola
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A] As per your application, you have provided Sewage Treatment Plant of designed capacity 05 CMD for the treatment of 5 CMD of sewage.
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	pH	Not to exceed	6.5 to 9.0
2	Total Suspended Solids	Not to exceed	20
3	BOD 3 Days 27 degree C	Not to exceed	10
4	Chemical oxygen Demand (COD)	Not to exceed	50
5	NH4 N	Not to exceed	5
6	N Total	Not to exceed	10
7	Fecal Coliform MPN/100 MI	Not to exceed	100.0

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	4.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	5.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.



SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard
1	Kitchen Duct	Hood	6.00	LPG 00 -- NA--	-	NA

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Noise pollution control measures: Use of Loudspeakers/ D J System/ Dolby System in Marriage Halls/Lawns and Club House shall require prior permission of competent Authority, so as to avoid nuisance in nearby /surrounding area of Marriage Halls/Lawns and Club House. No one shall beat a drum o tom-tom or blow a trumpet or beat or sound any instrument or use any sound amplifier at night (between 10.00 p.m. and 8.00 a.m.). Acoustic enclosure/ sound barriers shall be provided at Marriage Halls/ Club House and within the Lawn premiers natural dense vegetation shall be done so as to maintain prescribed standards of noise at the periphery of Marriage Halls/ Club House and Lawn. The peripheral noise level shall not exceed more than 5 dB (A) than the ambient air quality standards specified for the area in which it is used, at the boundary of private place. There shall be a complete ban on bursting sound emitting firecrackers between 10 pm and 6 am. Noise Pollution (Regulation and Control) Rules, 2000 and it amendments There off shall be strictly followed.
6. Solid Waste Pollution Control Measures : 1. Biodegradable Solid Waste should be treated by organic waste converter and treated waste (Manure) should be utilized for gardening purposes. 2. NonBiodegradable Solid Waste shall be properly collected and segregated and shall be disposed to authorised municipal solid waste disposal facility. 3. Solid Waste Management Rules, 2016 and it amendments there off shall be strictly followed
7. Air Pollution Control Measures : 1. Properly designed exhaust system shall be provided in kitchens. There should be no free passage in the premises through which cooking fumes and odor could escape to the neighboring areas. 2. Appropriate air pollution control equipment with the adequate stack height should be installed such that there should be no visible frame emission from the kitchen exhaust and the emission should not cause any odor nuisance to the nearby receptors such as residential premises, school, hospitals, etc. 3. Diesel Power generating sets for backup power should be acoustically enclosed type with adequate stack height and confirm to rules made under the Environment (Protection) Act, 1986
8. General Measures : 1. Traffic congestion near the entry and exist points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized. 2. Buffer zone around periphery of Marriage Halls/Lawns and Club Houses shall be maintained by dense plantation

**SCHEDULE-III
Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2E	Rs. 50,000/-	15 Days	Compliance of Consent Conditions	30/04/2025	30/04/2025

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.

37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.



Item No.6

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

Original Application No.131/2017(WZ)

Dr. Prashant Patil

.....Applicant

Versus

State of Maharashtra & Ors.

....Respondent(s)

Date of hearing: 11.08.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Applicant in-person
Respondent(s) : Mr. Vilas Jadhav, Advocate for R-1 and R-2/MPCB
Mr. Kaushik A. Kulkarni, Advocate a/w Mr. Abhijeet Ghule Patil, Advocate, for R-5 to R-7
Mr. Vilas Mahajan, Advocate for R-8

ORDER

1. In pursuance of our previous order dated 24.05.2023, the respondent No.2/MPCB has filed reply affidavit dated 09.08.2023, wherein it is submitted that respondent Nos.5 to 7 had run the marriage halls without any Consent to Operate. The environmental compensation has been calculated as per the report of CPCB in House Committee on methodology of assessing environmental compensation and action plan to utilize the funds. The answering respondents have found violation to have been committed of 582 days for each marriage hall, for which calculation of environmental compensation stands at Rs.45,46,875/- (Rs. Forty Five lacs, Forty six Thousands Eight hundred Seventy Five only).

2. When we enquired from the learned Counsel for respondent No.2/MPCB as to on what basis, it is being stated from the side of

respondent No.2/MPCB that the violation has been done. In this regard, our attention is drawn by the learned Counsel to the Guidelines dated 19.03.2020 issued by the CPCB, which is annexed as Annexure-II, the relevant part of which is at page no.234 of the paper book, where-in following is provided:-

“(iii) Consent to establish and Consent to operate

- a) As per the Water Act 1974 and Air Act 1981 units obtain Consent to Establish (NOC) before commencement of the construction activities and Consent to Operate (CTO) before starting operation of the Units (individual establishments and the area/ cluster of restaurants/ hotels/ motels/ banquets etc.) from the concerned SPCB/PCC.*
- b) Further, the SPCB/PCC to direct the defaulting units for paying environmental compensation for damaging the environment considering their operations despite being non-compliant.*
- c) The SPCB/PCC may workout and assess the amount of environmental compensation in-line with the mechanism for charging environmental compensation as evolved by the CPCB.”*

3. Based on above Guidelines, it is submitted by the learned Counsel for respondent No.2/MPCB that all the three respondents i.e. respondent Nos.5 to 7 were required to obtain prior Consent to Establish and Consent to Operate, which has not been taken by them.

4. It is further submitted in this reply affidavit by the respondent No.2/MPCB that Show Cause Notice was issued to above three respondents on 04.01.2022, pursuant to the inspection made and violations found, and from that date onwards till 17.05.2023 (the date when the Joint Committee has submitted its report), the days of violation have been calculated. Further, it is submitted that the date from 17.05.2023 till 08.08.2023 has also been added in the calculation towards violation because till then, there was no Consent to Establish and Consent to Operate obtained by the said respondents.

5. When we made a query from the learned Counsel for respondent No.2 as to when the Joint Committee inspected the site, he submitted that the said Committee visited the site on 17.05.2023 and noticed that no function was found to have been conducted in the marriage halls and then the notice of closure of the said marriage hall was placed on the main gate. When we made further query from the learned Counsel as to why the calculation of number of days beyond 17.05.2023 was made, no appropriate reply could be given by the learned Counsel for respondent No.2/MPCB.

6. We are of the view that the calculation of number of days, for which the violations were there, should have been made only for the period beginning from 04.01.2022 till 17.05.2023 because on that date, the Joint Committee found that no function was being performed in the marriage halls and not beyond that.

7. From the side of respondent No.5/Bhatrumandal, Malkapur, learned Counsel Mr. Kaushik A. Kulkarni has appeared, who has filed reply affidavit dated 10.08.2023, where-in he has drawn our attention to para no.10 of the said affidavit, in which it is recorded that inspection was made by the Joint Committee on 17.05.2023, 19.06.2023 and 08.08.2023. On these visits, the marriage halls were not found operational. Thereafter, he has drawn our attention to Annexure- A & Annexure- B to the said reply affidavit. Annexure- A contains the visit report made by the officials of MPCB on 19.06.2023, where-in it is recorded that "earlier Board had issued closure direction on 31.10.2022". Therefore, it is being submitted by the learned Counsel that from 31.10.2022 to 19.06.2023 should be the days, which should be excluded from the violation period. Similarly, he has also drawn our attention to

Annexure-B of this affidavit, which also contains the visit report made by the officials of MPCB on 08.08.2023, where-in it is recorded that on the date of visit i.e. 08.08.2023, there was no function conducted in the marriage hall as the same was found closed. Therefore, it is being submitted by the learned Counsel for respondent No.5 that from 31.10.2022 till 08.08.2023, the number of days should be excluded from the violation period.

8. Thereafter, the learned Counsel for respondent No.5 has drawn our attention to Annexure- C to the said reply affidavit, which is an application for Consent to Operate, moved on 21.05.2023, which is still said to be under consideration.

9. Based on the documentary evidences, it is urged by the learned Counsel for respondent No.5 that the amount, which has been proposed to be realized from the said respondents by way of environment compensation, needs to be amended.

10. We are not in agreement with the argument made by the learned Counsel for respondent No.5 that the period, which has been mentioned in the visit report cited above, should be excluded because it is quite likely that on the date, when the visit was made, any function may not have been performed in the marriage hall, but we have to rely upon the Joint Committee Report, which has clearly stated in para no.3 that “from the verification of record, it appears that certain functions were still being performed including marriages in the marriage halls and therefore, the Committee has come to the conclusion that marriage halls of respondent Nos.5 to 7 were not closed and operated by using other alternative sources such as invertor/Genset and water supply by tankers/borewells”.

11. We do not find any reason to disbelieve the report of the Joint Committee, which comprised members from the MPCB, the Chief Officer- Municipal Council Malkapur and the Superintendent of Police- Buldhana.

12. In view of above analysis made by us, we are of the view that all that is needed in this is that the number of days, which have been added by the MPCB beyond 17.05.2023 till 08.08.2023 should be excluded from the period of violation for all the three respondents i.e. respondent Nos.5 to 7 because it is categorically stated by the Joint Committee in its report that these halls were not functioning from that date. If at all any further violation is found by the MPCB from that date onwards, they would be at liberty to proceed against them separately. But in the case in hand, the amount of environmental compensation should be calculated only for the period beginning from 04.01.2022 to 17.05.2023.

13. From the side of applicant, applicant has appeared in-person before us. He has reiterated that the violations have been made by the respondent Nos.5 to 7. Therefore, environmental compensation should be levied from them as proposed by the MPCB.

14. In view of above analysis, we dispose of this application with the direction to MPCB that they will levy the environmental compensation from all three respondents i.e. respondent Nos.5 to 7 for the period from 04.01.2022 to 17.05.2023 and accordingly, will revise their amount of environmental compensation, which has been arrived by them as Rs.45,46,875/- (Rs. Forty Five lacs, Forty six Thousands Eight hundred Seventy Five only). This revision shall be made by the respondent No.2/MPCB within a period of one month from the date of uploading of this Judgment and the same shall be realized from the respondent Nos.5

to 7 within a period of one month thereafter. The said amount so realized shall be utilized for upliftment of the environment of the area in question.

15. All pending applications, if any, also stand disposed of.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

August 11, 2023
Original Application No.131/2017(WZ)
P.Kr

Environmental Compensation in r/o M/s. Shivaji Mangal Karyalaya Telephone Colony, Malapur, Tq. Malkapur, Dist. Buldhana (Marriage Hall) Respondent No. 7 as per the order passed by Hon'ble NGT in the matter Misc. Application No. 06/2024 (WZ) in O.A. No.131/2017 (WZ) & Execution Application No. 04/2024 (WZ) Dr. Prashant Patil V/s The State of Maharashtra & Others and as per report of CPCB in house committee on methodology for assessing Environmental Damage Compensation and action plan to utilize the funds.

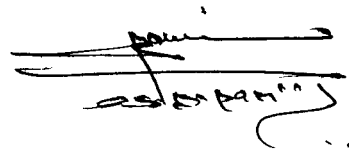
With reference to the order passed by Hon'ble NGT in the matter Misc. Application No. 06/2024 (WZ) in O.A. No.131/2017 (WZ) & Execution Application No. 04/2024 (WZ) Dr. Prashant Patil V/s The State of Maharashtra & Others dtd. 05/08/2024 for operating the marriage hall without consent to operate is calculated as below:

Sr.No.	Factors	Particulars
1	Pollution Index (PI)	50 (Average pollution index for orange category)
2	Date of Order Passed by Hon'ble NGT in OA No. 131/2017 (WZ).	Date – 11/08/2023.
3	Date of grant of consent i.e. violation up to date.	Date- 20/06/2024.
4	No. of days of violation (N)	314 Days
5	A factor in Rs. for EC (R)	250 (As suggested in the report of CPCB)
6	Factor for scale of operation (S)	0.5
7	Location factor (LF)	1.25 (As the population is less than 1 million)

$$EC = PI \times N \times R \times S \times LF$$

$$EC = 50 \times 314 \times 250 \times 0.5 \times 1.25$$

EC = 24,53,125/- (Rs. Twenty Four lacs, Fifty three Thousands, One hundred twenty five only).



Environmental Damage Compensation in r/o M/s. Bhatrumandal, located at Chalis Bigha, Malkapur, Tq. Malkapur, Dist. Buldhana (Marriage Hall) Respondent No.5 as per the order passed by Hon'ble NGT in the matter Misc. Application No. 06/2024 (WZ) in O.A. No.131/2017 (WZ) & Execution Application No. 04/2024 (WZ) Dr. Prashant Patil V/s The State of Maharashtra & Others and as per report of CPCB in house committee on methodology for assessing Environmental Damage Compensation and action plan to utilize the funds.

With reference to the order passed by Hon'ble NGT in the matter Misc. Application No. 06/2024 (WZ) in O.A. No.131/2017 (WZ) & Execution Application No. 04/2024 (WZ) Dr. Prashant Patil V/s The State of Maharashtra & Others dtd. 05/08/2024 for operating the marriage hall without consent to operate is calculated as below:



Sr.No.	Factors	Particulars
1	Pollution Index (PI)	50 (Average pollution index for orange category)
2	Date of Order Passed by Hon'ble NGT in OA No. 131/2017 (WZ).	Date – 11/08/2023.
3	Date of grant of consent i.e. violation up to date.	Date- 24/11/2023.
4	No. of days of violation (N)	104 Days
5	A factor in Rs. for EC (R)	250 (As suggested in the report of CPCB)
6	Factor for scale of operation (S)	0.5
7	Location factor (LF)	1.25 (As the population is less than 1 million)

$$EC = PI \times N \times R \times S \times LF$$

$$EC = 50 \times 104 \times 250 \times 0.5 \times 1.25$$

$$EC = 8,12,500/- \text{ (Rs. Eight lacs, Twelve Thousands, Five hundred only).}$$

Patil
Assistant

	<h2>नगर परिषद कार्यालय मलकापुर</h2>	
जिल्हा- बुलडाणा (पिन : ४४३ १०१) (नियोजन विभाग) ई-मेल : comalkapurmp@gmail.com		

जा.क्र./मनप/नि.वि./ ६६/२०२३

दिनांक:- २०/१२/२०२३

प्रति,

मा. Sub-Regional Officer,
MPC Board, Akola

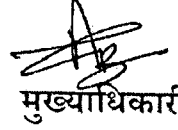
विषय : लायन्स क्लब हॉल मलकापूरच्या परवानगीला आक्षेप बाबत...

संदर्भ : आपले पत्र क्र ४८९/२०२३ दिनांक १९/१०/२०२३

महोदय,

उपरोक्त विषयास अनुसरून आपणास कळविण्यात येते की संदर्भाकित पत्रा नुसार आपण लायन्स क्लब हॉल मलकापूर च्या मालकी व ताब्याबाबत खुलासा मागविण्यात आला होता त्यानुसार सदरचा हॉल हा न.प.ला हस्तांतरित झाला असून न.प. च्या ताब्यात आहे. तरी आपल्या कार्यालयात सदर हॉलच्या बाबतीत आलेले परवानगी अर्ज/ तक्रार अर्ज नस्ती करावे ही विनंती. आपण सूचित केल्याप्रमाणे सांबंधीताना कळविण्यात येत आहे.

आपला विश्वासू,



मुख्याधिकारी,
नगर परिषद मलकापूर.